

निर्माताओं द्वारा उठाया जा रहा है, जो मशीनों की सहायता से किन्तु शक्ति की सहायता के बिना फैब्रिकों की प्रक्रिया करते हैं। उसमें अन्य बातों के साथ-साथ यह भी अनुरोध किया गया है कि निर्माताओं द्वारा मशीनों की सहायता से किन्तु शक्ति की सहायता के बिना प्रक्रियागत फैब्रिकों पर शुल्क मूल्यानुसार 6 प्रतिशत की दर से आयात किया जाना चाहिए।

(ख) सूती फैब्रिकों को लागू उत्पादन शुल्क के लंबे में कोई परिवर्तन करने के बारे में कोई भी प्रस्ताव हम समय सरकार के विचाराधीन नहीं है।

**Income-Tax Payers above Rupees one lakh in Gujarat**

1462. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to lay a statement showing:

(a) how many income-tax payers above Rupees one lakh are in Gujarat;

(b) how much amount is pending as dues and interest against them, separately, and

(c) what amount Government waived against dues and interest separately with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) As of 31-12-79 there were 3,976 current assessments with income above Rs. 1 lakh in the Commissioners' charges in Gujarat for disposal during the year. Such assessments, by and large, correspond to the number of taxpayers.

(b) The requisite information is not readily available and the collection of such information would involve considerable time and labour. If the Hon'ble Member desires to have information in any particular case, the same can be collected and furnished. However, the total demand outstanding as on 31-12-79 in Gujarat charges was as under:

"Tax in arrears"	Rs. 35.58 crores
Demands created but not fallen due for collection	Rs. 25.15 crores

(c) The required information is not readily available. However, the total amount of tax including interest written off as irrecoverable during the year 1978-79 in Commissioners' charges of Gujarat was Rs. 1.65 crores due to various reasons, some of which are as under:

1. assessees having died leaving behind no assets;
2. assessee companies having gone into liquidation;
3. assessees who are alive but have not attachable assets;
4. assessees being untraceable;
5. assessees having left the country without leaving any assets;
6. amount written off as a result of settlement with assessees; and
7. amount being petty etc.

**Proposal to Open Super Bazars in Remote Areas**

1463. SHRI CHHITUBHAI GAMIT: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether there is any proposal under the consideration of Government to open Super Bazars in remote areas to make day-to-day consumer goods easily available in those areas;

(b) whether in some States such Super Bazars are functioning in remote areas; and

(c) if so, the number and names of such States?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir. The scheme for opening Cooperative Super Bazars